

BEFORE THE HON'BL NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA No. 810 of 2024

IN THE MATTER OF:

Ashish

..... Petitioner

Versus

State govt. of Haryana & Ors

..... Respondent

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Filed By:

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.....Respondent

**AFFIDAVIT OF COMMISSIONER, MUNICIPAL CORPORATION,
PANIPAT IN COMPLAINE OF ORDER DATED 10.12.2024**

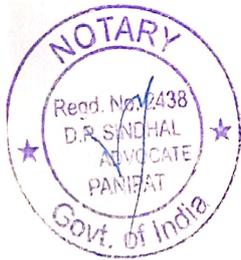
I, Dr.Pankaj Rao, IAS, Commissioner, Municipal Corporation, Panipa, do hereby solemnly affirm and state as under:

1. That the above-mentionedPetition is pending before Hon'ble Court of National Green Tribunal and is fixed for hearing on 08-10-2025.
2. That this affidavit sets out the compliance status of Municipal Corporation Panipatin the Municipal Corporation Panipat with the provisions as per section 15 of the Solid Waste Management Rules, 2016 (hereinafter referred to as "the SWM Rules, 2016").
3. That the Municipal Corporation Panipathave undertaken the following measures towards compliance with the SWM Rules, 2016, section 15:
 - i. MC, Panipat has engaged M/s J.B.M. Environment Management Company for Door-to-Door Collection, Transportation, and Processing of Municipal Solid Waste (MSW) based on Model RFPs circulated by the DULB.

Further, Short Term and Long-Term action plans are given as under:

A. Profile of ULB

S.no	Particular	Status
1.	Current Population (as per FIDR Portal)	6,11,000
2.	No. of residential/commercial Units (As per NDC Portal)	1,40,453
3.	Per capita waste generation (gm/capita)	Approx. 600gram
4.	Total waste Generation (in TPD)	Approx. 367 TPD
5.	Bye Laws has been notified as per SWM Rules 2016 (Yes/No) If yes, attach the copy, if No, then	Yes, Copy Attached as Annexure-R/1



4. That sweeping operations are carried out systematically to ensure cleanliness across urban areas. Residential areas are swept once a day, while commercial and public areas undergo sweeping twice a day through both manual and mechanized methods. To enhance efficiency and maintain urban hygiene, 02 No.ofroad sweeping machines have been deployed by the ULB.

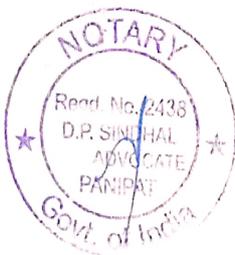
A. Collection & Transportation of Municipal Solid Waste

Present Status for Collection of MS Waste (%)	Ultimate Target for Collection of MS Waste (%)	GAP (%)	Timeline to achieve the target
65%	100%	35%	31-12-2025

In Municipal Corporation, Panipat, 100% transportation of collected Municipal Solid Waste (MSW) is being carried out efficiently to ensure proper waste management. Waste is collected from residential, commercial, and public areas and transported to designated processing or disposal sites as per SWM Rules 2016.

Action Plan to maintain, further improvement and monitor the collection and transportation of waste:

S.no	Content	Timeline
1	Presently 100% vehicles are GPS enabled with a pre-decided route plan. These vehicles are being monitored on the centralized SWM monitoring portal.	Already Achieved
2	Total 81 Nos. of vehicles are compartmentalized and equipped to collect segregated waste.	Regular Activity
3.	Regular Monitoring for cleaning of Garbage Vulnerable Points are being monitored by the ULBs as well as on the centralized SWM monitored.	Regular Activity
4.	Total 64 Nos.Rag pickers have been identified and engaged with Door-to-Door collection vehicles/ Secondary points across the State for improving the waste collection and Segregation.	Regular Activity
5.	Total 60 Nos. of SHGs formed in the MC for Solid Waste Managementworks including Door-to-Door Collection.	



S.no	Content	Timeline
6.	100 % of Properties will be covered with QR Code Scanner/ RFID tags to monitor the primary waste collection as the new Model RFP.	30-04-2026
7.	Regular monitoring is being done by Municipal Corporation Panipat on centralized SWM monitoring portal for Primary collection, secondary collection, GVPs, Waste processing and payments & penalties.	Regular Activity
8.	For Redressal of citizens complaints, Swachhta App, Swachh Haryana App, Sameer App, are already in service and monitored regularly at ULB level.	Regular Activity

C. Segregation and Processing of MSW as per SWM Rules, 2016

i. Segregation:

Present Status of Segregation (%)	Ultimate Target for segregation (%)	GAP (%)	Timeline to achieve the Target
0%	100%	100%	30-06-2026

Action Plan and timeline to achieve the targets: -

S.no	Content	Timeline
1	MC has engaged 01 of NGOs for conducting IEC activities regarding Solid Waste Management including source segregation. Regular IEC activities are conducted and monitored by Nodal Officer.	Already engaged and will continue.
2.	08 BWGs have been identified by MC so far, out of which all BWGs have been registered. The BWGs is being penalized for non-compliance of SWM Rules, 2016 as per orders passed by Hon'ble NGT regarding environmental Compensation. In the year 2024-25 total 02 no. of notices have been	100% BWGs registered



[Handwritten Signature]

S.no	Content	Timeline
	issued, totalRs 10000 fine imposed and recovered total Rs. zero.	
3.	Total no. of 26 Ward committees have been formed by MC to facilitate the segregation and maintain cleanliness across the MC jurisdiction	Regular Activity
4.	In Non-compliance of SWM Rules, 2016is being penalized regularly. In the year 2024-25 total75 no.Challans have been issued on the violators out of which total fine of Rs. 267000/- have been imposed.	Regular Activity
5.	PMU is engaged at State level and PIUs are engaged at District level to ensure the implementation of SWM Rules 2016 and to facilitate and support BWGs for their waste management.	Already Achieved
6.	Total no. of 105 IEC campaigns with 77342 nos. of participants have been organised in compliance of SWM Rules 2016	

ii. Present status of Waste Processing and Action Plan:

The current combined waste processing capacity in MC is 750 Tons Per Day (TPD), while total waste generation stands at 367 TPD, resulting in a shortfall of 383 TPD. To bridge this gap, future provisions have been planned to enhance waste processing capacity more than half of existing waste generation. Additional, MC is implementing the Standard Model RFP issued by DULB for Collection & Transportation of MSW and Processing of MSW to streamline the MSW works.



Facility	Required Capacity/No. (in TPD)	Present Capacity/No. (in TPD)	GAP	Timeline to achieve the GAP
Total no. of MRF	80 TPD	80 TPD	0	Already achieved
Total no. of Compost Plant/Pits	-----	-----	-----	As MC Panipat is the part of WTE plant at Murthal, Sonipat.
Total no. of Park Pits	10 No.	6 No.	4 No.	31-12-2025

(only for Horticulture Waste)				
Total no. of Sanitary Landfill Facility (SLF)	1 No.	1 No.	0	1 No. SLF exist at WTE plant murthal (Sonipat). Panipat is under sonipat cluster

D. Details of Legacy Waste sites across Panipat

The bioremediation of legacy waste of 4.09 Lacs MT has been done in accordance with the CPCB guidelines. Apart from this, as per the concessionaire agreement for the remediation and reclamation of existing legacy waste sites, the concessionaire is responsible for processing the waste and ensuring sustainable disposal of the recovered materials. The inert waste generated from the process will be utilized for filling up the area beneath the base course of Roads and highways, thereby promoting resource recovery and minimizing landfill dependency. Also, soil enrichment material is being used for Barren land and C&D waste is being used for filling the low laying area.

E. Status of Construction & Demolition Waste Management

Present Status of Generation of C&D waste (in TPD)	Present Status of Collection & Transportation of C&D waste (in TPD)	Present Status of Processing of C&D waste (in TPD)	GAP	Timeline to achieve the Target
Approx. 03 TPD	Most of the C&D waste is reused at generation sites. The left out inert material is dumped in low lying Area	There is no C&D waste processing plant	Nil	31-03-2026

F. Status of Domestic Hazardous & Sanitary Waste

Collection mechanism of DHS Waste	Final Disposal of DHS waste
A separate bin installed on door-to-door collection vehicle to collected Domestic Hazardous & Sanitary waste.	By Incineration



G. Give details of best practices followed by the MC in compliance of SWM Rules,2016.

Municipal Corporation Panipat proposes the following best practices for wastemanagement:

Effective Waste Segregation: The municipality will continue its focus onsegregation at the source through the use of color-coded bins and will ensure100% door-to-door collection systems. This will be accompanied by extensivecommunity outreach and education programs to ensure that residents are awareof and practice proper waste segregation.

Composting and Recycling: We will continue enhancing the composting andrecycling programs, setting up community composting units and materialrecovery facilities. The focus will be on recycling organic waste and divertingrecyclables like paper, plastic, and metals from landfills. We are going to establish 05nos.RRR centre.

Circular Economy: The municipality will continue its work to promote the circulareconomy model, where waste is minimized, and materials are reused andrecycled as much as possible, reducing the overall environmental impact. Wehave already on boarded scrap dealers &kabadiwallas with MC Panipat forensuring this.

Citizen Engagement and Education: There will be continuous engagement withcitizens to raise awareness about waste reduction, segregation, and responsiblydisposal practices. Awareness drives, educationally programs in schools, andcommunity outreach will continue to be undertaken. We have designated 3 localresidents as Youth Ambassador for local ownership of IEC activities.

- 4. That the Municipal Corporation Panipat undertakes to continue its efforts to achieve 100% compliance with SWM Rules, 2016, and other applicable guidelines, ensuring timely progress reporting and necessary interventions to address any gaps.

Commissioner
Municipal Corporation
Panipat.
DEPONENT

VERIFICATION

I, the above-named deponent, do hereby verify that the contents of this affidavit are true and correct to the best of my knowledge and belief. Nothing material has been concealed therein.

Verified at Panipat on this 6th day of October, 2025.

Commissioner
Municipal Corporation
Panipat.
DEPONENT



ATTESTED
Notary PANIPAT

6/10/2025

(Solid Waste Management) Draft Bye-laws, 2018

NOTIFICATION

By using the authority vested through Municipal Corporation, Panipat Haryana Municipal Corporation Act 1994, section 394 in order to organize & regularize Solid Waste Management and Handling Work in the Municipal Corporation, Panipat Urban Local Body, Haryana and in view of the Solid Waste management Rules, 2016 issued in public interest by the Ministry of Environment, Forest and Climate Change, Government of India on 8th April 2016, the Government of Haryana (State) and Municipal Corporation, Panipat hereby forms the following byelaws for Municipal Solid Waste of Urban Local Bodies (Management & Handling), Cleanliness & Sanitation.

CHAPTER – 1

GENERAL

1. Short Title and commencement

- These Bye-laws shall be known as Solid Waste (Management & Handling), Byelaws for the Municipal Corporation, Panipat 2018 and come into operation from the 1st September.
- These Bye-laws shall remain in force until amended in accordance with Solid Waste Management Rules, 2016, due notice of such amendment being published in the local newspapers and websites of the Municipal Corporation, Panipat.

2. Applicability

These byelaws shall be applicable within the limits of Municipal Corporation, Panipat to every generator of Municipal Solid Waste and to every premise under the ownership or occupation of any person within the limits of the Municipal Corporation, Panipat.

3. Prohibition of Littering of Municipal Solid Waste

- No person shall throw or deposit litter in any occupied/unoccupied/open/vacant public or private place except in authorized public or private litter receptacles
- No person shall throw or deposit litter upon any street, road, sidewalk, playground, garden, traffic island or other public/private place from any vehicle either moving or parked.
- No person shall drive or move any truck or other vehicle filled with litter unless such vehicles are so designed to cover the waste so as to prevent any littering from being blown off or deposited upon any road, sidewalks, traffic islands, playground, garden or other public place.
- No person shall cook, bathe, spit, urinate, defecate, feed animals / birds or allow their droppings/poop, wash utensils or any other object or keep any type of storage in any public place except in such public facilities or conveniences specifically provided for any of these purposes.

4. **Definitions :-** (1) In these bye-laws, unless there is anything repugnant on the subject or context-

- (a) "aerobic composting" means a controlled process involving microbial decomposition of organic matter in the presence of oxygen;
- (b) "anaerobic digestion" means a controlled process of digestion involving microbial decomposition of the organic matter in the absence of oxygen;
- (c) "bio-degradable substance" means a substance which can be degraded by micro-organisms into simpler stable compounds;
- (d) "bio-medical waste" means any waste, which is generated during the diagnosis, treatment or immunization of human beings or animals or in research activities pertaining thereto or in the production or testing of biological or in health camps;
- (e) "bio-methanation" means a process, which entails the enzymatic decomposition of organic matter by microbial action to produce methane-rich biogas;
- (f) "bulk garden and horticultural waste" means bulk waste from parks, gardens etc. including grass clippings, weeds, woody 'brown' carbon-rich material such as pruning, branches, twigs, wood chipping, straw, dead leaves, tree trimmings, etc. which cannot be accommodated in the daily collection system for bio-degradable waste;
- (g) "collection" means lifting and removal of solid waste from collection points or any other location;
- (h) "Collection at Source" means the collection of municipal solid waste by the Municipal Corporation directly from the premises of any building or common premises of a group of buildings. This is also referred to as "door to door collection";
- (i) "composting" means a controlled process involving microbial decomposition of organic matter;
- (j) "construction and Demolition waste" means waste from building materials, debris and rubble resulting from construction, remodeling, repair and demolition operations;
- (k) "disposal" means the final and safe disposal of post processed residual solid waste and inert street sweepings and silt from surface drains on land to prevent contamination of ground water, surface water, ambient air and attraction of animals or birds;
- (l) "door to door collection" means collection of solid waste from the door step of households, shops, commercial establishments, offices, institutional or any other non-residential premises and includes collection of such waste from entry gate or a designated location on the ground floor in a housing society, multi storied building or apartments, large residential, commercial or institutional complex or premises;
- (m) "door-to-door collection system or vehicle" means the bell-ringing vehicle (includes a carriage, cart, van, truck, hand-cart, bicycle, cycle-rickshaw, auto-

rickshaw, motor vehicle and every wheeled conveyance which is used or is capable of being used on a street) provided by the Municipal Corporation for point to point collection of Municipal Solid Waste;

- (n) "domestic hazardous waste" means waste contaminated with hazardous chemicals or infectious waste such as discarded paint drums, pesticide cans, CFL bulbs, tube lights, expired medicines, broken mercury thermometers, used batteries, used needles, gauge and syringes, etc. generated at the household level;
- (o) "dry waste" means waste other than bio-degradable waste and inert street sweepings and includes recyclable and non-recyclable waste, combustible waste and sanitary napkin and diapers, etc;
- (p) "dump sites" means a land utilised by Urban Local Body for unscientific disposal of solid waste without following the principles of sanitary land filling;
- (q) "E-waste" means waste electrical and electronic equipment in whole or in part or rejects from their manufacturing, refurbishment and repair process which are intended to be discarded as waste;
- (r) "facility" means any establishment wherein the solid waste management processes namely segregation, recovery, storage, collection, recycling, processing, treatment or safe disposal are carried out;
- (s) "fine" means penalty imposed on waste generator or operator of waste processing and disposal facilities under these bye-laws for non – compliance of the directives contained in these bye-laws;
- (t) "Garbage Vulnerable Points" means Secondary Collection Points
- (u) "handling" includes all activities relating to sorting, segregation, material recovery, collection, secondary storage, shredding, baling, crushing, loading, unloading, compacting, transportation, processing and disposal of solid waste;
- (v) "incineration" means an engineered process involving burning or combustion of solid waste to thermally degrade waste materials at high temperatures;
- (w) "inert waste" means waste which are not bio-degradable, recyclable or combustible and includes non-recyclable fraction of construction and demolition waste, street sweeping or dust and silt removed from the surface drains;
- (x) "institutional generators" includes occupier of the institutional buildings such as building occupied by the Central Government Departments, State Government Departments, public or private sector companies, marriage halls, hospitals, education institutions, hotels and restaurants, etc.;
- (y) "land filling" means disposal of solid waste on land in facility designed with protective measures against pollution of surface water, ground water and air fugitive dust, wind-blown litter, foul smell, fire hazard, bird menace, pests and rodents, greenhouse gas emission, slope instability and erosion;
- (z) "leachate" means the liquid that seeps through solid waste or other medium and has extracts of dissolved or suspended material in it;

- (aa) "litter" means all refuse and include any other waste material which, if thrown or deposited as prohibited under these bye-laws, tends to create nuisance, or a danger to life, environment, public health, safety and welfare;
- (ab) "littering" means putting litter in such a location that it falls, descends, blows, is washed, percolates or otherwise escapes or is likely to fall, descend, blow, be washed, percolate or otherwise escape into or onto any public place; or causing, permitting or allowing litter to fall, descend, blow, be washed, percolate or otherwise escape into or onto any public place;
- (ac) "municipal solid waste" includes commercial and residential waste, sanitary waste, commercial waste, institutional waste, catering and market waste and other non-residential waste, street sweepings, silt removed or collected from the surface drains, horticulture waste, construction and demolition waste generated in Municipal Corporation area in either solid or semi solid form excluding hazardous industrial waste but including treated bio-medical waste;
- (ad) "non-biodegradable waste" means any waste that cannot be degraded by microorganisms into simpler stable compounds;
- (ae) "operator of a facility" means a person who owns or operates a facility for collection, segregation, storage, transportation, processing and disposal of municipal solid waste and also includes any other agency authorized as such by the Municipal Corporation for management and handling of solid waste in the respective areas;
- (af) "palletization" means a process whereby pellets are prepared which are small cubes or cylindrical pieces made out of solid waste and includes fuel pellets which are also referred as refuse derived fuel;
- (ag) "primary collection" means collecting, lifting and removal of segregated solid waste from source of its generation including households, shops, offices and any other non-residential premises or from any collection points or any other location specified by the Municipal Corporation;
- (ah) "processing" means the process by which waste materials are transformed into new or recycled products;
- (ai) "recycling" means the process of transforming segregated solid waste into raw materials for producing new products which may or may not be like its original products;
- (aj) "redevelopment" means rebuilding of old residential or commercial buildings at the same site, where the existing buildings and other infrastructures have become dilapidated;
- (ak) "Refused derived fuel"(RDF) means fuel derived from combustible waste fraction of solid waste like plastic, wood, pulp or organic waste, other than chlorinated materials, in the form of pellets or fluff produced by drying, shredding, dehydrating and compacting of solid waste ;
- (al) "residual waste" means and includes the waste and rejects from the solid waste processing facilities which are not suitable for recycling or further processing

- (am) "sanitation" means the promotion of hygiene and the prevention of disease and other consequences of ill health related to environmental factors;
- (an) "sanitary waste" means waste comprising of used diapers, sanitary towels or napkins, condoms, incontinence sheets and any other similar waste;
- (ao) "Schedule" means schedule appended to these bye-laws;
- (ap) "secondary collection points" means collection of solid waste deposited at secondary waste storage depots or bins for onward transportation of the waste to the processing or disposal facility;
- (aq) "secondary storage" means the temporary containment of solid waste at a public place in a covered bin or container in a manner so as to prevent littering, vectors, stray animals and odour;
- (ar) "segregation" means sorting and separate storage of various components of solid waste namely biodegradable waste or wet waste, non-biodegradable waste or dry waste including recyclable waste, combustible waste, sanitary waste, non-recyclable inert waste, domestic hazardous waste, e-waste and construction and demolition waste;
- (as) "source" means the premises in which waste is generated;
- (at) "storage" means the temporary containment of municipal solid waste in a manner so as to prevent littering, attraction to vectors, stray animals and excessive foul odour;
- (au) "street" includes any way, road, lane, square, court, alley, gully, passage, whether a thoroughfare or not and whether built upon or not, over which the public have a right of way and also the roadway or footway over any bridge or causeway;
- (av) "stabilization of waste" means the biological decomposition of biodegradable waste to a stable state where it generates no leachate or offensive odours and is fit for application to farm land, soil erosion control and soil remediation;
- (aw) "transportation" means a specially designed transportation system to carry municipal solid waste from one place to another hygienically so as to prevent foul odour, littering, unsightly conditions, accessibility to vectors, etc.;
- (ax) "treatment" means the method, technique or process designed to modify physical, chemical or biological characteristics or composition of any waste so as to reduce its volume and potential to cause harm;
- (ay) "treated bio-medical waste" means the waste generated in hospitals and health care institutions which have been prescribed as treated in accordance with the Bio-Medical Waste Management Rules, 2016;
- (az) "user fee" means a fee imposed through these bye-laws by the Urban Local Body on the waste generator;
- (ba) "ULB" means Urban Local Body which comprises all Municipal Corporations, Municipal Councils and Municipal Committees of Haryana State.
- (bb) "vermi composting" is the process of the conversion of bio-degradable waste into compost using earth worms;
- (bc) "waste generator" means and includes every person or group of persons or

residential and commercial establishments including Indian Railways, defense cantonments, industries, hospitals, hotels etc. which generate solid waste;

- (bd) "Waste pickers" means a person or groups of persons engaged in collection of reusable and recyclable solid waste from the source of waste generation as well as picking up of waste from the streets, bins, processing and waste disposal facilities for sale to recyclers directly or through intermediaries to earn their livelihood.

- (2) The words and expressions used but not defined herein shall have the same meaning as respectively assigned to them in Solid Waste Management Rules, 2016 or the Construction and Demolition Waste Management Rules, 2016 made by the Government of India, Ministry of Environment, Forest and Climate Change under the provisions of the Environment (Protection) Act, 1986 (29 of 1986) respectively published in the Gazette of India in Part II-Section 3(ii) vide G.S.R No.1357(E) dated the 8th April, 2016 and in Part II-Section 3(ii) vide G.S.R. No. 317(E) dated the 29th March, 2016.

CHAPTER-II

SOURCE SEGREGATION

5. Segregation, Storage, Delivery and Collection of Municipal Solid Waste

- (1) Every generator of Municipal Solid Waste shall segregate the waste at source into the following categories as applicable and shall store separately without mixing it for segregated storage in authorized storage bins, private/public receptacles for handing over or delivering to authorized waste pickers or waste collectors as directed by local authority/body from time to time:
- Bio-degradable (**wet**) waste
 - Specified domestic hazardous waste (as per applicable rules)
 - Fully treated Bio-medical waste (as per applicable rules)
 - Construction and demolition waste (as per applicable rules)
 - Bulk garden and horticulture waste including tree and plant trimmings
 - All other non- biodegradable (**dry**) waste including recyclable and non-recyclable waste. Sanitary waste like napkins, diapers, tampons etc shall be securely wrapped in pouches provided by the manufacturers or brand owners or in suitable wrappers as instructed by the official / authority and shall be stored with the dry waste for handing over.
 - All bulk generators shall manage the waste at their premises as per instructions notified by the ULB from time to time.
- (2) The ULB shall separately notify from time to time the mandatory colour coding and other specifications of receptacles prescribed for storage and delivery of different types of solid waste to enable safe and easy collection without any mixing or spillage of waste, which generators of different types of solid waste shall have to adhere to.

- (3) It shall be the duty of every generator of municipal solid waste, either owner or occupier of every land or building to collect or cause to be collected from their respective land, premises and building, to segregate waste and to store and deliver the same to the municipal worker/vehicle/waste picker / waste collector deployed by Municipal Corporation, Panipat.

6. Storage of Segregated biodegradable or wet waste, at source

- (1) **Bio-degradable (wet) waste:** Segregated Bio-degradable Municipal Solid Waste if not composted by the generator, shall be stored by them within their premises and its delivery shall be ensured to the municipal worker/vehicle/waste picker / waste collector or to the bio-degradable waste collection vehicle provided for specified commercial generators of bulk bio-degradable waste at such times as may be notified from time to time.
- (2) **Bulk garden and horticultural waste shall be kept un-mixed and composted at source:** The Urban Local Body shall also notify Instructions/ guidelines with regard to pruning of trees and storage and delivery of tree trimmings including segregated garden and horticultural waste by charging suitable fees as notified by it from time to time, for collection and transport to its facility.

7. Storage of Segregated non-biodegradable or dry waste, at source

- (1) All dry waste including recyclable and non-recyclable waste, combustible waste, sanitary waste, etc. shall be segregated from the wet waste and secured within the site for disposal to a public dry waste bin or handing over to municipal dry waste collection vehicle.
- (2) Sanitary waste like napkins, diapers, tampons etc. shall be securely wrapped in pouches provided by the manufacturers or brand owners or in suitable wrappers as instructed by the official / authority and shall be stored with the dry waste for handing over.
- (3) All recyclable and non-recyclable dry waste shall be stored and delivered by every generator of waste to the dry waste collection vehicle, which shall be provided by ULBs and its Agents at such spots and at such times as may be notified by them from time-to-time for collection of such waste by ULBs.

8. Placement of dustbins at Household/Premises

- (1) Separate bins shall be kept at household/premise level for dry and wet waste.
- (2) The separate bins shall be kept near the entry gate, in case of individual household or individual shops and at a designated location on the ground floor, in case of housing society, multi-storeyed building or apartments, large residential, commercial, institutional complex or premises.
Provided that, in case of buildings other than individual households, the designated location shall be easily accessible from the street for collection of waste.

Provided further that, for housing society, multi-storeyed building or apartments, large residential, commercial, institutional complex or premises, the bins shall be installed as per the mandatory colour coding notified by the ULBs for storage and delivery of different types of solid wastes.

(3) The following specified household hazardous wastes shall not be mixed with the dry or wet waste and shall be stored separately.—

- (a) Aerosol cans
- (b) Batteries and button cells
- (c) Bleaches and household kitchen and drain cleaning Agents & its Containers.
- (d) Car batteries, oil filters and car care products and consumables
- (e) Chemicals and solvents and their containers
- (f) Cosmetic items, chemical-based Insecticides and their containers
- (g) Light bulbs, tube-lights and compact fluorescent lamps (CFL)
- (h) Discarded Medicines and its containers,
- (i) Paints, oils, lubricants, glues, thinners, and their containers
- (j) Pesticides and herbicides and their containers
- (k) Photographic audio/video tapes and their containers, chemicals
- (l) Styrofoam and soft foam packaging of furniture, packaging and equipment
- (m) Thermometers and mercury-containing products

(4) The household domestic hazardous wastes shall be handed over to the collection vehicle provided for periodic/weekly collection as notified by ULB or any agency authorized by State Pollution Control Board or to a center designated for collection of such waste for disposal.

CHAPTER-III

PROCESSING AT SOURCE

9. On-site composting of bio-degradable waste

(1) In house composting of waste by the generators of bio-degradable waste shall be promoted to minimize transportation of wet waste. Waste generators may have composting facility on-site or may deliver the same to a collection vehicle for transfer of the waste to ULBs composting centre or its contactor's composting centre.

- (2) The waste generators may adopt any of the techniques available for bio-degradable waste such as composting, vermin-composting, mechanized composting, biogas plant etc as per mentioned in SWM Rules,2016 and may also choose to use other natural methods/resources for bio-degradation of waste by obtaining the required authorizations.
- (3) The Municipal Corporations/Municipal Committees/ Municipal Councils shall disburse information about composting through composting centers and such centers shall be listed on its website

CHAPTER IV

PRIMARY STORAGE & BIN MANAGEMENT

A. Primary storage –From House hold to Municipal Bins

10. Municipal Bins / Community Bins in public places:

- a) Segregated waste shall be delivered by the respective generators to Municipal bins / Community bins provided by ULB or authorized agency. Every community bin shall be separate for bio-degradable (wet waste) and non-bio-degradable waste (dry waste).
- b) All the stakeholders (Individual/ official / RWAs) shall ensure that at no point of time the community bins are overflowing nor exposed to open environment and prevent their scattering by rag pickers, stray animals or birds etc.
- c) A concerned ULBs shall ensure cleaning of such bins daily/ regular intervals and proper monitoring shall be carried out.
- d) Concerned ULBs shall notify charges/ fine against littering of waste on non-designated places.

11. In exceptional cases, until the services of a door-to-door collection system is not in place, waste should be stored at designated points/bins on commercial areas or any other public place for the time being. Community waste storage bins shall be maintained by Municipal Corporation/Municipal Committees/ Municipal Councils, where segregated waste shall be deposited by the generator, and from where Municipal Corporation/Municipal Committee/ Municipal Council's shall collect such waste.

12. Every owner/ occupier of any premises other than designated slaughter houses/poultry and fish markets, who generates poultry, fish and slaughter waste as a result of any commercial activity, shall store the same separately in closed, hygienic condition and deliver it at a specified time to ULB collection vehicle provided for this purpose. Deposit

of such waste in any community bin is prohibited and shall attract fines as indicated in the schedule of Fines.

13. Delivery of segregated premises waste from premises

(1) It shall be the duty of every generator of municipal solid waste, either owner or occupier of every land and building to collect or cause to be collected from their respective land, premises and building, to segregate waste and to store and handover the same to the municipal worker/vehicle/waste picker / waste collector deployed by the ULB for the purpose.

(2)Segregated Bio-degradable Municipal Solid Waste (as per the illustrative list in Schedule II)if not composted by the generator, shall be stored by them within their premises and its delivery shall be ensured to the municipal worker/vehicle/waste picker / waste collector or to the bio-degradable waste collection vehicle provided for specified commercial generators of bulk bio-degradable waste at such times as may be notified, from time to time.

(3)Specified household hazardous waste (as listed in Schedule III) shall be stored and handover by every generator to the collection vehicle, which shall be provided weekly/periodically by ULB/or any other Agency authorized by the Haryana State Pollution Control Board for collection of such waste, or deliver to a center designed for collection of such waste for disposal in a manner that is mandated by the Government of Haryana or Haryana State Pollution Control Board.

(4)Untreated bio-medical waste(as listed in Schedule IV) shall be collected & stored in specified type of covered receptacles and delivered by every generator of such waste to the collection vehicle which shall be provided weekly/periodically by ULB or any other Agency authorized by the Haryana State Pollution Control Board, or to a center designated for collection of such waste, for disposal in manner that is mandated by Haryana State Pollution Control Board in accordance with the Bio-Medical Waste (Management &Handling) Rules, 2016.

(5)Construction and Demolition waste shall be stored and delivered separately at such spot and at such time as notified by ULB or its agency from time to time for collection of such waste. Small generators (household level) shall be responsible to

segregate the Construction & Demolition waste at source by contacting a local help-line of ULB or the Agency who shall then send a vehicle to pick up such segregated construction & demolition waste on payment of necessary charges by the said generator and transport this waste to a processing center. The details of local Help line of ULB shall be available in the Offices of the ULBs and on their website.

(6) All other Non-biodegradable ("Dry") waste, both recyclable and non-recyclable shall be stored and delivered by every generator of waste to the dry waste collection vehicle, which shall be provided by ULB or its Agency at such spots and at such times as may be notified by them from time-to-time for collection of such waste.

(7) Bulk garden and horticultural waste shall be kept separated and composted at source. The ULB shall also notify Instructions/ guidelines with regard to pruning of trees and storage and delivery of tree trimmings including segregated garden and horticultural waste by charging suitable fees as notified by it from time to time, for collection and transport to its facility.

(8) Disposal by burning of any type of solid waste at roadsides, or at any private or public property is prohibited and penalty will be levied on defaulters.

B. Municipal Bin Management Plan –Placing of Bins (plans to be prepared by RWA/ Agency hired by ULB)

The Resident Welfare Association (RWA)/ any agency hired by ULB along with the EE/ AE/Sanitary Inspector and sanitation agency concerned shall prepare the Bin management plan for smooth and better functioning of SWM of the respective area.

14. Transformation of garbage Vulnerable Points

(1) The ULB shall identify through ground survey or through online crowd sourcing applications, such Garbage Vulnerable Points which are prone to littering or haphazard disposal of garbage/waste.

(2) The ULB shall prepare such plans or schemes to transform the garbage vulnerable points and such schemes among other things as may be required for efficient management of such Garbage vulnerable Points, may also impose restrictions and penalty or provide incentives for maintaining good practices, conduct community involvement programs, etc.

CHAPTER-V
TRANSPORTATION

(FROM PRIMARY STORAGE TO SECONDARY STORAGE/PROCESSING)

15. Primary collection

Primary collection refers to the process of collecting waste from households, markets, institutions and other commercial establishments and taking the waste to a storage depot/ transfer station. Primary collection may be accomplished through the use of containerized push carts/tri-cycles, small mechanized vehicles, compactors and/or tipping vehicles.

Vehicles Specifications:

- The primary vehicles should be Compartmentalized with provision for collection of dry and wet waste separately also a separate container/bucket shall be provided in the vehicles for collection of domestic hazardous waste separately.
- The vehicles should be covered vehicles to avoiding littering of waste.
- The motorized vehicles should be fitted with GPS facility to track the movement and area covered by such vehicles.
- The Primary Vehicles should have Public Announcement System (PAS) to create awareness regarding handing over source segregated waste to the waste collector.

16. Secondary Transportation

Secondary collection includes picking up waste from community bins, waste storage depots or transfer stations and transporting it to waste processing sites or to the final disposal site. Larger capacity vehicles are proposed to transport waste from the secondary or tertiary collection point (depot / transfer station) to the processing/disposal facility. The vehicles shall synchronize well with containers placed at depots / transfer stations to prevent multiple handling of waste. A combination of dumper placers, tractor trolleys and refuse collectors should be used.

Vehicles Specifications:

- The vehicles should collect dry and wet waste separately and transport it to designated waste processing and disposal sites.

- The vehicles should be covered vehicles to avoiding littering of waste.
- The vehicles should be fitted with GPS facility to track the movement and frequency of lifting of waste from secondary or tertiary collection point (depot / transfer station) to the processing/disposal facility.

CHAPTER VI

ROLE OF STACKHOLDERS

16. Role of Resident Welfare Association, commercial associations and housing societies.—

(1) All resident welfare and market associations shall, within one month from the date of notification of these bylaws and in partnership with the ULB ensure segregation of waste at source by the generators as prescribed in these byelaws, facilitate collection of segregated waste in separate streams, handover recyclable material to either the authorized waste pickers or the authorized recyclers. The bio-degradable waste shall be processed, treated and disposed off through composting or bio-methanation within the premises as far as possible. The residual waste shall be given to the waste collectors or agency as directed by the Urban Local Body.

(2) All gated communities and institutions with more than 5,000 sq.m area shall, within one month from the date of notification of these byelaws and in partnership with the Urban Local Body, ensure segregation of waste at source by the generators as prescribed in these byelaws, facilitate collection of segregated waste in separate streams, handover recyclable material to either the authorized waste pickers or the authorized recyclers. The bio-degradable waste shall be processed, treated and disposed off through composting or bio-methanation within the premises as far as possible. The residual waste shall be given to the waste collectors or agency as directed by the Urban Local Body.

17. Role of Bulk Generators.—

(1) All hotels and restaurants shall, within one year from the date of notification of these byelaws and in partnership with the ULB ensure segregation of waste at source as prescribed in these byelaws, facilitate collection of segregated waste in separate streams, handover recyclable material to either the authorized waste pickers or the

authorized recyclers.

(2) The bio-degradable waste shall be processed, treated and disposed off through composting or bio-methanation within the premises as far as possible. The residual waste shall be given to the waste collectors or agency as directed by the Urban Local Body.

18. Obligatory duties of the Urban Local Body

- (1) **Infrastructure facilities:** Urban Local Body shall provide adequate infrastructure facilities to assist citizens' compliance with these Bye-laws. In addition to waste collection services, litter bins, dry waste sorting centers, and composting centers shall be set up, wherever possible and essential, in consultation with local citizens.
- (2) **Citizen Resource Base:** The Urban Local Body shall facilitate information about composting as well as recycling of dry waste through composting centres and dry waste sorting centres listing them on its website.
- (3) The ULB shall authorise interested organizations to collect bio-degradable 'puja' articles (flowers, leaves, fruits etc.) at certain designated sites near water-bodies such as beaches, lakes, ponds, etc. in notified receptacles. The collection from such receptacles shall preferably be composted at a suitable location.
- (4) **Point-to-Point waste collection services:** The Urban Local Body shall provide for the collection of the municipal solid waste from specific pick-up points on a public or private road up to which the generator must bring the segregated and stored waste for delivery to municipal worker/vehicle/waste picker / waste collector provided by Urban Local Body according to the route plans at such times and at such spots as notified by the concerned official/authority in advance for specified types of waste for different localities.
- (5) **Collection at source:** Urban Local Body shall provide for the collection of municipal solid waste from premises of a building or group of buildings from waste storage receptacles kept on the premises to which Urban Local Body vehicles / workers shall be provided access at such times as may be notified by the concerned official/authority of ULB.
- (6) **The ULB shall provide suitable community bins** at places specified by the ULB for collection of waste. The waste generators should ensure that segregated waste is being delivered to the designated bins. The authority should ensure that at no point of time shall the bins be overflowing with garbage
- (7) **The daily and weekly time schedule for picking up waste** by the sanitation workers of the ULB should be notified in advance and made available at all the ULB office as well as website
- (8) **The arrangements for the collection of construction and demolition waste, and garden and horticultural waste,** by ULB or its licensees shall be made available to the

public as well as to the bulk generators of waste by the official/authority as the case may be.

- (9) **Action against the Transport contractors and Urban Local Body employees** will be taken by the Urban Local Body in case the contractor or the employee mixes segregated waste or fails to collect waste at the specified time schedule.
- (10) **Urban Local Body shall co-ordinate with other government agencies and authorities**, to ensure compliance of these Bye-laws, within Urban Local Body under the jurisdiction or control of such bodies.
- (11) The Urban Local body shall utilize its own/outsourced/contract sanitation workers and vehicles in carrying out sanitation and solid waste management functions for full or partial daily cleaning work, so that the urban body is able to keep its area neat and clean in public interest.
- (12) **User charges:** The Urban Local Body shall notify user charges from the households / premises for the waste management services rendered to waste generators

19. Responsibility of the Urban Local Body

- The vehicles used for the transport of solid waste are to be duly closed so that the waste should not be visible to the public and the waste is not scattered elsewhere on the road during transportation.
- The design of the transport vehicles will be such that the waste will not be allowed to touch ground until it reaches its final processing/disposal site, and thus the recurring handling of the waste will not be allowed.

20. Obligatory duties of the Urban Local Body or the waste generators in case of some specific situations

- Every owner / occupier of any premises other than designated slaughter houses and markets, who generates poultry, fish and slaughter waste as a result of any commercial activity, shall store the same separately in closed, hygienic condition and deliver it at a specified time, on a daily basis to the Urban Local Body collection vehicle provided for this purpose. Deposit of such waste in any community bin is prohibited and shall **attract fines as indicated in the schedule of Fines (Schedule-I)**.
- The official of the Urban Local Body shall be responsible for repair/remodelling of civic facilities in the markets to provide better hygiene and sanitary conditions in the market premises.
- All vendors/hawkers shall keep their biodegradable and other waste unmixed in containers / bins at the site of vending for segregated storage of waste generated by that vending activity. It shall be the responsibility of the generator/ vendor to deliver this waste duly segregated to the Municipal Collection Vehicle of the Urban Local Body or to the nearest designated community bins. Failing which fine shall be **imposed as per the Schedule of Fines (Schedule-I)**.
- It shall be the responsibility of the owner/occupier of premises within house-gullies to ensure that no waste is dumped or thrown in the house-gully, and to segregate and deliver any solid waste to the waste collection vehicle which shall be provided by the

Urban Local Body at such spots and at such times as may be notified by official/authority.

- It shall be the responsibility of the owner of any pet animal to promptly scoop/clean up any poop/litter/faecal matter created by any owned/pet animals on the street or any public place, and take adequate steps for the proper disposal of such waste in their own sewage or other such sanitary system, failing which fines should be imposed by the ULB.
- For Public Gatherings and Events, organised in public places for any reason (including for processions, exhibitions, marriages, circus, fairs, political rallies, commercial, religious, socio-cultural events, protests and demonstrations, etc.) where Police permission of the police or the ULB is required, it shall be the responsibility of the Organiser of the event or gathering to ensure the cleanliness of that area as well as all appurtenant Urban Local Body immediately after the event.
- Every owner or occupant of private property shall maintain authorized refuse receptacles on private premises provided the receptacles are neither visible from public street/roads and sidewalks nor accessible to animals.
- The Government / Semi-government statutory bodies shall be responsible for implementation of these Bye-laws within the public premises owned/occupied by them.

21. Penalties for contravention of the byelaws

- Whoever contravenes or fails to comply with the provisions of these byelaws shall be liable to punishments as mentioned in the schedule – 1 appended with these byelaws. The defaulter can also be asked to do community service for at least one hour like road sweeping, cleaning graffiti etc. by the concerned person of the ULB.
- In the event of continuation of the breach of the provisions of these Bye-laws, the equal amount of fine for every day of default shall be levied or Rs.100/day, whichever is higher, in addition to original fine.
- Every violation shall be recorded and the corporation shall provide a slip to the violators to deposit the fine within seven days of the violation at an office(s) designated by the ULB for the purpose.
- If a violator, who is the owner or occupier of a premise, fails to deposit the fine within the stipulated timeframe, then the fine plus 12 per cent annual interest rate shall be added to the property tax and recovered.
- If the violation continues, the defaulter can be taken to a civil court as per the Environment Management Act.
- The ward waste management taskforce shall submit a fortnightly report to the city waste management task force about the violation so found and action taken.
- The ULB shall publish a status report on the number of violations and violators, the amount of fines imposed and recovered etc. on its website every month.

22. Recycling of the Municipal Solid Waste

For the processing of the Solid Waste generated in the ULB, it is the responsibility of the respective ULB to earmark specific land parcels for processing after taking necessary approval from the state Pollution Control Board.

- For the processing of the bio-degradable waste, various techniques can be used such as vermicomposting, composting, mechanized composting, biomethanation etc. Also the

waste can be degraded using the other natural methods/resources by obtaining the required authorisations.

- For the waste material mixed with the recyclable/renewable resources as a mixture, the method of recycling should be used. In some cases the waste resources can be used to generate energy. Such plants with the technology should be authorised by the pollution control board.

Schedule – 1 (Schedule of Fines)

Sr. No.	Sub-division / Description of Byelaw	ULB Population \geq 10 Lakh	ULB Population \geq 1 Lakh $<$ 10 Lakh	ULB population $<$ 1 Lakh
Byelaw No. 3: Littering and Creating Nuisance				
1	Littering on roads/streets	Rs. 500	200	100
2	Spitting	Rs. 250	100	50
3	Bathing	Rs. 300	100	50
4	Urinating	Rs. 500	200	100
5	Defecating	Rs. 500	200	100
6	Feeding animals/birds in non-designated Points	Rs. 500	200	100
7	Washing utensils / clothes / any other object at non designated points	Rs. 300	100	50
Byelaw No. 4 : Segregation, storage, delivery and collection violations				
8	For delivering waste non segregated and not stored in separate bins: a) Individual b) Bulk generator	Rs. 200 Rs. 1000	100 500	50 300
9	For not delivering bio-degradable waste in a segregated manner as specified	Rs.300	100	50
10	For not storing & delivering Construction and Demolition waste in	Rs. 2000	1500	500

	segregated manner.			
11	For not delivering "dry" waste in a segregated manner as specified	Rs. 200	100	50
12	For not delivering garden waste and tree trimmings as specified	Rs. 200	100	50
13	For burning waste.	Rs. 500	200	100
Byelaw No.6: Specific Categories / Situations				
14	For not delivering (non-household) fish, poultry and meat waste in a segregated manner, as specified	Rs. 750	300	150
15	For a vendor / hawker without a container / waste basket	Rs. 750	300	150
16	For not keeping a house gully clean	Rs. 500	200	100
17	For littering/defecation by pet / owned animals	Rs. 1000	500	300

SCHEDULE - II

Illustrative list of biodegradable and recyclable waste:

Biodegradable Waste: "Biodegradable waste" means "wet" Waste of plant and animal origin.	Recyclable waste "Recyclable waste" means "dry" waste that can be transformed through a process into raw materials for producing new products, which may or may not be similar to the original products.
• Kitchen Waste including: tea leaves, egg shells, fruit and vegetable peels	• Newspapers
• Meat and bones	• Paper, books and magazines
• Garden and leaf litter, including flowers	• Glass
• Soiled paper	• Metal objects and wire
• House dust after cleaning	• Plastic
• Coconut shells	• Cloth Rags
• Ashes	• Leather
	• Rexene
	• Rubber
	• Wood /furniture
	• Packaging

Schedule - III

Specified household hazardous waste:

- Aerosol cans
- Batteries and button cells

- Bleaches and household kitchen and drain cleaning Agents & its Containers.
- Car batteries, oil filters and car care products and consumables
- Chemicals and solvents and their containers
- Cosmetic items, chemical-based Insecticides and their containers
- Light bulbs, tube-lights and compact fluorescent lamps (CFL)
- Discarded Medicines and its containers,
- Paints, oils, lubricants, glues, thinners, and their containers
- Pesticides and herbicides and their containers
- Photographic audio/video tapes and their containers, chemicals
- Styrofoam and soft foam packaging of furniture, packaging and equipment
- Thermometers and mercury-containing products

Schedule - IV

List of Bio-medical waste: means any waste, which is generated during the diagnosis, treatment or immunization of human beings or animals or in research activities pertaining thereto or in the production or testing of biological.

- Category No 4 Waste sharps: Needles, syringes, scalpels, blades, glass, etc. that may cause puncture and cuts. This includes both used and unused sharps.
- Category No 5 Discarded Medicines and Cytotoxic drugs (waste comprising of outdated, contaminated and discarded medicines)
- Category No 6 Solid Waste:(Items contaminated with blood, and body fluids including cotton, dressings, soiled plaster casts, lines, beddings, other material contaminated with blood)
- Category No. 7 Solid Waste (waste generated from disposable items other than the waste sharps such as tubing's, catheters, intravenous Sets etc.

Schedule – V (User Charges)

Monthly user charges for Door to Door Solid Waste Management Collection		
Sr. No.	Property Description	Rs. per Month
RESIDENTIAL		
1.	BPL Houses, Notified Slums, Malin Bastis& EWS flats.	5/-
2	Residential Houses including hostels/PG upto 100 Sq. Mtr. (plot area)	20/-
3	Residential Houses including hostels/PG more than 200 Sq. Mtrs. But upto 400 Sq. Mtr (plot area)	40/-
4	Residential Houses including hostels/PG more than 200 Sq. Mtrs. But upto 400 Sq. Mtr (built up area)	50/-
5	Residential Houses including hostels more than 400 Sq. Mtr. (plot area)	100/-
6	Apartments, Flat having covered area upto 2000 Sq. Ft. except EWS flats	50/- per flat
7	Apartments, flats having covered area more than 2000 Sq. Ft.	100/- per flat
COMMERCIAL		
8	Individual Shops and private offices upto 200 Sq. Feet covered area including service stations, restaurants, dhabas, fishery shops,	25/-

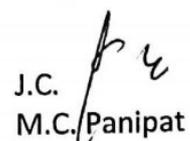
	Shops in grain market and vegetable market etc.	
9	Individual Shops and private offices upto 200 Sq. Feet covered area including service stations, restaurants, dabhas, fishery shops, Shops in grain market and vegetable market etc.	100/-
10	Nursing Homes, Clinic/hospitals/Aushdhalayas without indoor facilities, Hospitals upto 50 beds.	1500/-
11	Hospitals more than 50 beds but upto 100 beds	3000/-
12	Hospitals more than 100 beds	5000/-
13	Shopping Complexes including Malls, Cinemas Halls, notified Slaughter Houses	Rs. 0.50 per Sq. ft of covered area
14	Factories, Mills etc.	Rs. 0.50 per Sq. mtr. of plot area
15	Banks, Auditorium, Guest Houses, Hotels (upto 10 rooms)	500/-
16	Marriage Halls, Banquets Hall, Hotels (above 10 rooms), Commercial Party Lawns	4000/-
17	Clubs with restaurants facilities having membership upto 500 nos.	500/-
18	Clubs with restaurants facilities having membership morethan 500 Nos.	1000/-
19	Petrol Pump and Gas Station	1000/-
INSTITUTIONAL		
20	Central and State Govt. and Public Sector Offices/ Complexes, Welfare Organizations/Societies	150/-
21	All educational institutes of any type having plot area upto 2 acres	500/-
22	All educational institutes of any type having plot area more than 2 acres but upto 5 acres	1000/-
23	All educational institutes of any type having plot area more than 5 acres	2000/-
24	All dharamshalas, religious places, sports club	These are exempted

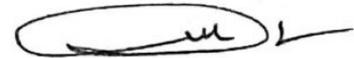

C.S.I.

M.C. Panipat


S.E.

M.C. Panipat

For Perusal of CME

J.C.
M.C. Panipat



Commissioner
M.C. Panipat